

BERORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH COURT NO 2, NEW DELHI

Subject : - Objections/response by Bhavak Parasher applicant (OA 807/2022 Bhavak Parasher vs Smt. Indu walia) to the inspection held on 16-08-23 by DC Una & others on compliance of Hon'ble NGT court order dated 14-07-23.

Introduction :- I thank Hon'ble court for ordering spot inspection resulting into revelation of partial facts, as the Photograph on page 481 of inspection report are self-stating stunning story of environmental damage of Himalayan foothills in more than 11 Hectares of Barren hill terrain. Even surrounding of leveled land will show kind of land which has been leveled. Smt. Indu Walia has leveled more than her own land without any permission from anyone (leveled her land is 05-16-49 Hectares and leveled others land 06-80-49 Hectares and total leveled land 11-96-98 Hectares Page 494 of report) if allowed her to continue the entire Pasture land of 55 Hectares shall also be leveled. Deputy Commissioner, DFO and revenue authorities kept a blind eye on the complaints made by with photographs since 2019. Now they are trying to hush up the matter.

Objections :-

1. Letter written to DC Una with a request to obtain topographical images of Year 2018 onwards from Remote sensing and GIS mapping to see change in earth data of malahat village in and make better decisions. Repeated requests and last request is attached letter Dated 3rd August 2023 on page 496 of report has remained unattended altogether. Much more revelations shall be there on receipt of topographical images for just decision of complaint.
2. Khasara No 2851 area 02-34-64 is a pasture land adjoining with Khasara no 2850 Choi(Nala) on one side and on other side of 2851 pasture land area 02-34-64 is boundary with Smt Indu Walia,s Khasara Nos 2859,3421/2875, 3422/2875,3423/2875. Development of housing colony will endanger the entire natural habitat of Pasture land of 02-34-64 hectares of land. With development of housing colonies this pasture land become parking places/open ground. ANX 1 is Jamabandi and tatima/Map.
3. Khasara No 3423/2875 belongs to Indu Walia along with Choi. If no precaution is taken this choi will be blocked and cease to exist one day. Therefore flow of water is likely to be disturbed as it is joining Khasara No 3423/2875 belongs to Indu Walia along with Choi. Details mentioned on page 468 of report.

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4. Letter written to DC Una with a request to obtain topographical images of Year 2018 onwards from remote sensing and GIS mapping to see change in earth data of malahat village in and make better decisions. Repeated requests and last request is attached letter Dated 3rd August 2023 on page 496 of report has remained unattended altogether. Much more revelations shall be there on receipt of topographical images for just decision of complaint.
5. Report on page 466 of deputy conservator of forests Una confirms illegal felling of trees and recovery of fine to the tune of 1, 01,000/- form Smt. Indu wallia and company.
6. Report on page 467 of TCP too confirms of cut slope violations of 8mtrs & 6 mtrs against laid down limit of 3.5 mtrs.

This proves respondent No 1 Smt Indu Wallia has violated norms laid down for cutting and felling of trees and leveling of Hilltops. The land mafia Smt. Indu Wlia's (page 496 Para 4) wild ambitions are going to be extremely fatal for pasture land of 55.7 Hectares as detailed in page 496 of report.

Prayer

Already similar type of complaints of hill cuts in lower Himalayas are under consideration of Uttaranchal & HP High courts as mentioned in my letter to DC on page 497.

Once this unending trend of cutting Himalayan foothills by colonizers without maintaining topography of terrain is allowed to continue, it will result into unrepeatabe loss to climate.

I would like to make special reference of Rakkar Housing board colony just 200 meters from this leveled land. This colony had the same terrain as this leveled land had but Housing board has taken utmost caution / care to maintain topography of land and entire colony has been settled.

Above submissions are submitted to Hon'ble court for kind consideration.

Bhavak Parasher

Dated 3-10-23



Applicant

गुजारा अदा करता है व
रह व तादाद

नाम काशतकार व एहवाल

नाम चाह व दीगर नम्बर खसरा हाल
वसायल आबपाशी

रकबा हर खेत व भिजान मय किस्म हिस्सा या पैमाना हकीयर
अराजी मीट्रिक इकाईयां में व तरीका बाड

रिजर्व पूल

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02-34-64

चरागाह

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